

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.230 - CP 30 of 2020  
With  
ITEM No.231 – Comp.Appl/49(AHM)2021

**Proceedings under Section 241-242 Co. Act, 2013**

**IN THE MATTER OF:**

Rahul Dhirajlal Kataria  
V/s  
Milton Industries Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 04/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Ravi Pahwa, Advocate  
For the Respondent :Mr. Jeet B Karia, Advocate for Mr. A S Vakil, Advocate

**ORDER**  
**(Hybrid Mode)**

**CP 30 of 2020 With Comp.Appl/49(AHM)2021**

In terms of last order dated 09.05.2024, again no rejoinder has been filed which was supposed to be filed subject to the cost of Rs.5,000/- within a week. However, proof of cost has been filed today across the Bar showing deposit of Rs.5,000/-.

Re-list for further consideration on 22.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**